

has taken a voluntary goal to reduce the emission intensity of Gross Domestic Product (GDP) by 20-25% by 2020 from 2005 levels.

Illegal trade of animal parts

1613.SHRI BAISHNAB PARIDA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Delhi and other metros in the country have become hubs in illegal trade in animal parts, if so, the details with action plan of the Government to address this serious issue;

(b) whether shortage of inspection staff is coming in the way to control this menace;

(c) whether inter-State buses/trucks are used to carry out this illegal trade; and if so, the action plan of Government to address this issue seriously?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR) : (a) and (b) As per information available, there are no specific reports indicating that Delhi or other metros have become hubs in illegal trade of parts of wild animals. Conservation and protection of wildlife is the responsibility of the respective State/Union Territory Governments. Shortage of staff in State Forest Departments is one of the concerns in enforcement of forest protection including illegal wild life trade.

The Central Government has established the Wildlife Crime Control Bureau with a mandate, *inter alia*, to collect intelligence related to organized wildlife crime and to disseminate the same to the State Forest Departments and other enforcement agencies.

(c) The *modus-operandi* of illegal trade in wildlife also includes transport by bus, truck, train, plane, ship and even by packets sent through postal mail. The important steps taken to curb the illegal trade of wildlife include the following action by the Wild Life Crime Control Bureau:

- (i) Collect intelligence on organized criminal networks and disseminate the same to the enforcement agencies for further necessary action.
- (ii) Coordinate inter-agency enforcement efforts in combating such crimes.
- (iii) Issuing alerts and advisories to enforcement agencies on latest *modus operandi*, trade routes, concealment techniques etc.

- (iv) Conduct capacity building programmes for wildlife enforcement officers in detection and investigation of wildlife offences. For this purpose trainings are undertaken. Additionally, following publications have been brought out for their information and field use:
 - (a) Handbook for wildlife crime investigation officers on wildlife crime investigation.
 - (b) X-Ray Manual of wildlife products in illegal trade.
 - (c) Identification Manual on Wildlife Species in trade.
- (v) Carrying out of joint operations of with local enforcement officials to apprehend criminals indulging in poaching and illegal trade of wildlife and its parts and products.
- (vi) Detection of Trans-border linkages within the country and their sharing at international fora to sensitize the foreign authorities concerned.
- (vii) Run awareness campaigns and sensitization programmes on wildlife and wildlife crime to various stakeholders.

Fast track clearance to projects

1614. SHRI P. RAJEEVE : Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the number of projects that have been cleared by the Ministry during the last three years, the details thereof, year-wise;
- (b) whether the Ministry has diluted any provisions for giving fast track clearance in this year; and
- (c) the number of projects that are awaiting clearance before the Ministry, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR) : (a) Total 1289 Projects have been granted Environment Clearance during last three years as per the Statement (*See below*).

- (b) No Sir, Ministry has not diluted any provisions for giving fast track clearance in this year.